

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**NOTICE**


No. HCM. III/240/2016/Pt/\_\_\_\_\_

Dated, Shillong the 05<sup>th</sup> February 2019

It is hereby notified to all concerned that **item no. 11** ("PIL No. 8/2016 viz. **Shri Lester Kharnary vs. State of Meghalaya**") appearing in the Advance Cause List for **06.02.2019** of the **DIVISION BENCH**, being a disabled matter, stands deleted.

The next date of listing shall be intimated in due course.

By order,

  
**REGISTRAR (JUDL.)**

Memo No. HCM. III/240/2016/Pt/ 24-A

Dated, Shillong the 05<sup>th</sup> February 2019

Copy for information to: -

1. *The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.*
2. *The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.*
3. *The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.*
4. *The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.*
5. *The P.S to Advocate General, High Court of Meghalaya, Shillong.*
6. *The concerned Advocates for information.*
7. *Court Master-I for information and necessary action.*
8. *The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.*
9. *Notice Board.*
10. *Office File.*

  
**REGISTRAR (JUDL.)**